

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV, (SINGLE BENCH)

ITEM No.460
CP/118A/ND/2018

IN THE MATTER OF:

Chawda Hetal Devendra	...	Applicant
Versus		
Ansal Properties & Infrastructure Ltd.	...	Respondent

under Section 73 (4).

Order delivered on 18.04.2024

Coram:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner :
For the Respondent : Adv. Mahima Shekhawat

ORDER

This Tribunal directed the Respondent to serve the notice of hearing on the learned Counsel for Applicant. Learned Counsel for the Respondent seeks some more time to serve the notice to all the Applicants.

List the matters on **09.05.2024.**

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)